



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/Jun/202223/5

DATED: 08/07/2022

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/Jun/202223/5 dated 08/07/2022 of Norms Committee - III for the year 2022-23 was held on 08/07/2022 under the Chairmanship of Rajiv Soni ,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR,Deputy Director	Directorate General of Foreign Trade, Delhi
2	SHAISH KUMAR,Technical Authority	Technical Consultant,DGFT
3	DINESHNARAIN MATHUR,Technical Authority	Technical Consultant,DGFT
4	Rajiv Soni ,Joint DGFT	Directorate General of Foreign Trade, Delhi

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected

Party Name	HESTER BIOSCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205000216AM14
RA File Number	082404000081 AM14
Licence No and Date	0810121432/27/05/2013
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	2 / NC/3/MEET/Jun/202223/5													
Case Status	Case Approved													
Party Name	ALCHEM INTERNATIONAL PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022													
HQ File Number	HQRNORM REVIW00162223AM22													
RA File Number	052304000365 AM14													
Licence No and Date	0510373480/13/12/2013													
Norms Committee Decision:														
The Committee considered the request of firm for fixation of adhoc norms and as per the details furnished by the firm alongwith Production / Consumption data certified for the period 2013-14, 2014-15 and 2015-16, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>VINPOCETINE EP/BP/USP</td><td>1 kg</td><td>1</td><td>VOACANGA SEEDS/ APOCYNACEAE SP</td><td>146.78 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	VINPOCETINE EP/BP/USP	1 kg	1	VOACANGA SEEDS/ APOCYNACEAE SP	146.78 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
VINPOCETINE EP/BP/USP	1 kg	1	VOACANGA SEEDS/ APOCYNACEAE SP	146.78 kg										
Note: The above norms are for regularization and closure purpose only. No repeat licence will be issued on the basis of above decision.														

RA concerned may take further necessary action as per above decision of NC.

Case No.	3 / NC/3/MEET/Jun/202223/5
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Case Status	Case Deferred
Party Name	ASCENT FINECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00166247AM22
RA File Number	082404000415 AM14
Licence No and Date	0810127686/03/01/2014

Norms Committee Decision:

The Committee considered the request of firm for revision of norms and it was decided to call the firm for attending **Personal Hearing** before Norms Committee alongwith following documents / information:

- i. **Why Acetone cannot be recovered in the process on the basis of parameters of Reaction, that is, temp etc.**
- ii. **Copy of Shipping Bill indicating purity and impurity level of export.**
- iii **End use of Export Product.**

Case No.	4 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	ALCHEM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00162147AM22
RA File Number	052304000413 AM14
Licence No and Date	0510376990/24/01/2014

Norms Committee Decision:

The Committee considered the request of firm for fixation of adhoc norms and as per the details furnished by the firm alongwith Production / Consumption data certified for the period 2013-14, 2014-15 and 2015-16, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
VINPOCETINE EP/BP/USP	1 kg	1	VOACANGA SEEDS/ APOCYNACEAE SP	146.78 kg

Note: The above norms are for regularization and closure purpose only. No repeat licence will be issued on the basis of above decision.

RA concerned may take further necessary action as per above decision of NC.

Case No.	5 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	V & V PHARMA INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000474AM23
RA File Number	039504001061 AM14
Licence No and Date	0310776760/02/04/2014

Norms Committee Decision:

The Committee considered the request of firm for fixation of adhoc norms and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ETHYL Na- LAUROYL - L- ARGINATE HYDROCHLORIDE (LAE)	1 kg	1	L-ARGININE FREE BASE	0.68 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	6 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	V & V PHARMA INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000473AM23
RA File Number	039504000190 AM15
Licence No and Date	0310785305/13/06/2014

Norms Committee Decision:

The Committee considered the request of firm for fixation of adhoc norms and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ETHYL Na- LAUROYL - L- ARGINATE HYDROCHLORIDE (LAE)	1 kg	1	L-ARGININE FREE BASE	0.68 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	7 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	ALCHEM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00165491AM22
RA File Number	052304000053 AM15
Licence No and Date	0510388783/18/06/2014

Norms Committee Decision:

: The Committee considered the request of firm for review of adhoc norms and as per the COA furnished by the firm for various consignments of Imported Leaves, the content of Digoxin varies from 0.4% to 0.5%. Accordingly, it was decided to revise adhoc norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
Digoxin	1 kg	1	Digitalis Lanata Leaves	343.16 kg

Note: The above revised norms are for regularization and closure purpose only.

RA concerned may take further necessary action as per above decision of NC.

Case No.	8 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	ALCHEM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00165566AM22

RA File Number	052304000235 AM15			
Licence No and Date	0510391191/18/09/2014			
Norms Committee Decision:				
The Committee considered the request of firm for review of adhoc norms and as per the COA furnished by the firm for various consignments of Imported Leaves, the content of Digoxin varies from 0.4% to 0.5%. Accordingly, it was decided to revise adhoc norms as under:				
Export product	Qty.	Sl. No.	Import items	Qty.
Digoxin	1 kg	1	Digitalis Lanata Leaves	343.16 kg
Note: The above norms are for regularization and closure purpose only.				
RA concerned may take further necessary action as per above decision of NC				

Case No.	9 / NC/3/MEET/Jun/202223/5			
Case Status	Case Approved			
Party Name	ALCHEM INTERNATIONAL PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022			
HQ File Number	HQRNORM REVIW00162043AM22			
RA File Number	052304000278 AM15			
Licence No and Date	0510391347/25/09/2014			
Norms Committee Decision:				
The Committee considered the request of firm for fixation of adhoc norms and as per the details furnished by the firm alongwith Production / Consumption data certified for the period 2013-14, 2014-15 and 2015-16, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
VINPOCETINE EP/BP/USP	1 kg	1	VOACANGA SEEDS/ APOCYNACEAE SP	146.78 kg
Note: The above norms are for regularization and closure purpose only. No repeat licence will be issued on				

the basis of above decision.

RA concerned may take further necessary action as per above decision of NC.

Case No.	10 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000284AM23
RA File Number	092404000563 AM15
Licence No and Date	0910061513/08/01/2015
Norms Committee Decision:	
The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	11 / NC/3/MEET/Jun/202223/5			
Case Status	Case Approved			
Party Name	ALKALOIDS CORPORATION			
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022			
HQ File Number	HQRNORM REVIW00000457AM23			
RA File Number	022404000203 AM15			
Licence No and Date	0210205448/14/01/2015			
Norms Committee Decision:				
The Committee considered the request of firm for review of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/May/202223/3 dated 27.05.2022 against advance authorization No. 0210206661 dt. 04.05.2016 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less for the present Advance Authorization:				
Export product	Qty.	Sl. No.	Import items	Qty.
Digoxin	1 kg	1	Digitalis Lanata Leaves (Dried) (Digoxin content NMT 0.3%)	436.525 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	12 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ASCENT FINECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00166244AM22
RA File Number	082404000397 AM15
Licence No and Date	0810134800/13/03/2015

Norms Committee Decision:

The Committee considered the request of firm for revision of norms and it was decided to call the firm for attending **Personal Hearing** before Norms Committee alongwith following documents / information:

- i. **Why Acetone cannot be recovered in the process on the basis of parameters of Reaction, that is, temp etc.**
- ii. **Copy of Shipping Bill indicating purity and impurity level of export.**
- iii **End use of Export Product.**

Case No.	13 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	ALKALOIDS CORPORATION
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000460AM23
RA File Number	022404000181 AM16
Licence No and Date	0210206452/19/01/2016

Norms Committee Decision:

The Committee considered the request of firm for review of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/May/202223/3 dated 27.05.2022** against advance authorization No. **0210206661 dt. 04.05.2016**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less for the present Advance Authorization:

Export product	Qty.	Sl. No.	Import items	Qty.
Digoxin	1 kg	1	Digitalis Lanata Leaves (Dried)	436.525 kg

			(Digoxin content NMT 0.3%)	
RA concerned may take further necessary action as per above decision of NC.				

Case No.	14 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00160014AM22
RA File Number	039404000859 AM16
Licence No and Date	0310802380/09/02/2016
Norms Committee Decision: Deferred for comments of TE.	

Case No.	15 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ASCENT FINECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00166233AM22
RA File Number	082404000104 AM17
Licence No and Date	0810138218/28/06/2016
Norms Committee Decision: The Committee considered the request of firm for revision of norms and it was decided to call the firm for attending Personal Hearing before Norms Committee alongwith following documents / information: i. Why Acetone cannot be recovered in the process on the basis of parameters of Reaction, that is, temp etc. ii. Copy of Shipping Bill indicating purity and impurity level of export. iii End use of Export Product.	

Case No.	16 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ALKALOIDS CORPORATION
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000462AM23

RA File Number	022404000145 AM17
Licence No and Date	0210207123/07/11/2016
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information / documents from the firm: Production / Consumption data for last three years duly certified by GST Authorities.	

Case No.	17 / NC/3/MEET/Jun/202223/5													
Case Status	Case Approved													
Party Name	ALKALOIDS CORPORATION													
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022													
HQ File Number	HQRNORM REVIW00000456AM23													
RA File Number	022404000216 AM17													
Licence No and Date	0210207287/27/01/2017													
Norms Committee Decision:														
The Committee considered the request of firm for review of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/May/202223/3 dated 27.05.2022 against advance authorization No. 0210206661 dt. 04.05.2016 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less for the present Advance Authorization:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Digoxin</td><td>1 kg</td><td>1</td><td>Digitalis Lanata Leaves (Dried) (Digoxin content NMT 0.3%)</td><td>436.525 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	Digoxin	1 kg	1	Digitalis Lanata Leaves (Dried) (Digoxin content NMT 0.3%)	436.525 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Digoxin	1 kg	1	Digitalis Lanata Leaves (Dried) (Digoxin content NMT 0.3%)	436.525 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	18 / NC/3/MEET/Jun/202223/5			
Case Status	Case Deferred			
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022			
HQ File Number	HQRNORM REVIW00160008AM22			
RA File Number	039404000838 AM18			

Licence No and Date	0310818810/31/01/2018
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	19 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	YASH RASAYAN & CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000642AM23
RA File Number	342404000401 AM18
Licence No and Date	3410044109/27/04/2018

Norms Committee Decision:

The Committee considered the request of firm for fixation of adhoc norms and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Apr/202223/1 dated 29.04.2022** against advance authorization No. **3411001494 dt. 06-12-2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2-METHOXY BENZOIC ACID	1 kg	1	METHYL SALICYLATE	1.052 kg
		2	DIMETHYL SULPHATE	0.8717 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	20 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205000537AM19
RA File Number	522404000016 AM19
Licence No and Date	5210042638/10/05/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	21 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000283AM23
RA File Number	092404000491 AM19
Licence No and Date	0910067225/27/02/2019
Norms Committee Decision:	
The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case.	

Case No.	22 / NC/3/MEET/Jun/202223/5				
Case Status	Case Approved				
Party Name	EMMENNAR PHARMA PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022				
HQ File Number	HQRNORM REVIW00001423AM23				
RA File Number	092404000600 AM19				
Licence No and Date	0910067264/12/03/2019				
Norms Committee Decision:					
The Committee considered the request of firm for revision of adhoc norms and it was decided to revise the adhoc norms as under for the present case only:					

		4	METHYLENE DI CHLORIDE	1.12 kg
		5	ACETONE	1.795 kg
		6	METHANOL	1.39 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	23 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205002595AM19
RA File Number	522404000085 AM19
Licence No and Date	5210043000/19/03/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	24 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205000113AM20
RA File Number	092404000011 AM20
Licence No and Date	0910067466/09/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	25 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000141AM23
RA File Number	092404000043 AM20
Licence No and Date	0910067519/14/05/2019
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case.	

Case No.	26 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	PIRAMAL ENTERPRISES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205000182AM20
RA File Number	039504000143 AM20
Licence No and Date	0310829108/17/05/2019
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case.	

Case No.	27 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SYNNAT PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000444AM23
RA File Number	022404000044 AM20
Licence No and Date	0210209260/17/06/2019
Norms Committee Decision: T The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information / documents from the firm: Production / Consumption data for last three years duly certified by GST Authorities for Noscapine and Noscapine HCL separately.	

Case No.	28 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	VN CREATIVE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001314AM23
RA File Number	039504000232 AM20
Licence No and Date	0310829915/25/06/2019
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information / documents from the firm: i. Percentage purity of Export Product. ii. Justification of low yield of 47.36% against DMB. iii. Production / Consumption data for the year 2019-20 duly certified by GST.	

Case No.	29 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SYNNAT PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000446AM23
RA File Number	022404000056 AM20
Licence No and Date	0210209307/12/07/2019
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information / documents from the firm: Production / Consumption data for last three years duly certified by GST Authorities for Noscapine and Noscapine HCL separately.	

Case No.	30 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	EMMENNAR PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001427AM23
RA File Number	092404000229 AM20
Licence No and Date	0910067855/01/08/2019

Norms Committee Decision:

The Committee considered the request of firm for revision of adhoc norms and it was decided to revise the adhoc norms as under for the present case only:

Export Product	Qty.	Sl. No.	Import items	Qty.
S(+)-2-AMINO BUTYRAMIDE HYDROCHLORIDE	1 kg	1	PROPIONALDEHYDE	1.66 kg
		2	SODIUM CYANIDE	1.40 kg
		3	L(+) TARTARIC ACID	1.45 kg
		4	METHYLENE DI CHLORIDE	1.12 kg
		5	ACETONE	1.795 kg
		6	METHANOL	1.39 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	31 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	VN CREATIVE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001316AM23
RA File Number	039504000497 AM20
Licence No and Date	0310831036/16/08/2019

Norms Committee Decision:

The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information / documents from the firm:

- i. **Percentage purity of Export Product.**
- ii. **Justification of low yield of 47.36% against DMB.**
- iii. **Production / Consumption data for the year 2019-20 duly certified by GST.**

Case No.	32 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	VN CREATIVE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001317AM23
RA File Number	039504000551 AM20
Licence No and Date	0310831364/04/09/2019
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information / documents from the firm: i. Percentage purity of Export Product. ii. Justification of low yield of 47.36% against DMB. iii. Production / Consumption data for the year 2019-20 duly certified by GST.	

Case No.	33 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	OC SPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205000672AM20
RA File Number	039504000625 AM20
Licence No and Date	0310831873/27/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee alongwith following documents / information: i. What is Palladium content in import item No. 4. ii. COA of import item No. 3 and 4. iii. Please clarify the meaning of export on free of cost mentioned in the description of Export Product No. 2 - PALLADIUM METAL SPONGE. iv Production / Consumption data duly certified by GST for both export product separately for the licensing year 2019-2020.	

Case No.	34 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	EMMENNAR PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022

HQ File Number	HQRNORM REVIW00001428AM23
RA File Number	092404000376 AM20
Licence No and Date	0910068138/28/10/2019

Norms Committee Decision:

The Committee considered the request of firm for revision of adhoc norms and it was decided to revise the adhoc norms as under for the present case only:

Export Product	Qty.	Sl. No.	Import items	Qty.
S(+)-2-AMINO BUTYRAMIDE HYDROCHLORIDE	1 kg	1	PROPIONALDEHYDE	1.66 kg
		2	SODIUM CYANIDE	1.40 kg
		3	L(+) TARTARIC ACID	1.45 kg
		4	METHYLENE DI CHLORIDE	1.12 kg
		5	ACETONE	1.795 kg
		6	METHANOL	1.39 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	35 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	MAPAEX CONSUMER HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000442AM23
RA File Number	562404000018 AM20
Licence No and Date	5610005722/07/11/2019

Norms Committee Decision:

The Committee considered the request of firm for review of adhoc norms and it was observed that the firm has not given any technical details.

In view of above, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	36 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000521AM23
RA File Number	039504000760 AM20
Licence No and Date	0310832692/11/11/2019
Norms Committee Decision: T The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information / documents from the firm: i. Production / Consumption data duly certified by GST. ii Stoichiometric balance with yield to arrive at the quantity of raw material asked for.	

Case No.	37 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	MANGALAM ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000615AM23
RA File Number	039504000702 AM20
Licence No and Date	0310832785/14/11/2019
Norms Committee Decision:	
T	
The Committee considered the request of firm for fixation of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Apr/202223/1 dated 29.04.2022 against advance authorization No. 0311005307 dt. 12-07-2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

		2	CAUSTIC ACID	0.568 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	38 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	LINK PHARMACHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205000855AM20
RA File Number	342404000256 AM20
Licence No and Date	3410045634/21/11/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	39 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	VN CREATIVE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001320AM23
RA File Number	039504000849 AM20
Licence No and Date	0310833213/04/12/2019
Norms Committee Decision:	
The Committee considered the request of firm for fixation of adhoc norms and it was decided to call for following information / documents from the firm:	
i. Percentage purity of Export Product. ii. Justification of low yield of 47.36% against DMB. iii. Production / Consumption data for the year 2019-20 duly certified by GST.	

Case No.	40 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	SREPATHI PHARMACEUTICALS LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001594AM21
RA File Number	092404000502 AM20
Licence No and Date	0910068349/09/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	41 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	EMMENNAR PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001429AM23
RA File Number	092404000485 AM20
Licence No and Date	0910068366/13/01/2020
Norms Committee Decision:	
T	
The Committee considered the request of firm for revision of adhoc norms and it was decided to revise the adhoc norms as under for the present case only:	

RA concerned may take further necessary action as per above decision of NC.

Case No.	42 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	PIRAMAL ENTERPRISES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001325AM23
RA File Number	039504001121 AM20
Licence No and Date	0310835077/26/02/2020
Norms Committee Decision:	
The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	43 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	PIRAMAL ENTERPRISES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001324AM23
RA File Number	039504001215 AM20
Licence No and Date	0310835591/11/04/2020
Norms Committee Decision:	
The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	44 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001253AM21
RA File Number	052404000022 AM21
Licence No and Date	0510414098/04/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	45 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001265AM21
RA File Number	052404000026 AM21
Licence No and Date	0510414109/06/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for subject Advance Authorization have already been ratified by NC-3 in its Meeting No. NC/3/MEET/Jan/202021/4 dated 12.02.2021. In view of above, the Committee decided to withdraw the case.	

Case No.	46 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001271AM21
RA File Number	072404000032 AM21
Licence No and Date	0710116423/06/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	47 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	S KANT HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001272AM21
RA File Number	039504000715 AM20

Licence No and Date	0310836133/07/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has not given any technical details in the Appendix 4E furnished by it. Hence, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	48 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	CLARIANT INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001343AM21
RA File Number	039404000110 AM21
Licence No and Date	0310836469/01/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and reply received from the firm and it was observed that reply furnished by the firm is incomplete. Hence, it was decided to call for following information / documents from the firm: Production Consumption data duly certified by GST	

Case No.	49 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	PIRAMAL ENTERPRISES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001326AM23
RA File Number	039504000075 AM21
Licence No and Date	0310836467/01/06/2020
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case.	

Case No.	50 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022

and Date	
HQ File Number	018205001431AM21
RA File Number	072404000092 AM21
Licence No and Date	0710116675/29/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	51 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001466AM21
RA File Number	072404000105 AM21
Licence No and Date	0710116735/13/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	52 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001501AM21
RA File Number	072404000118 AM21
Licence No and Date	0710116798/27/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	53 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	PIRAMAL ENTERPRISES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001327AM23
RA File Number	039504000288 AM21
Licence No and Date	0310837797/20/08/2020
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	54 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	BIOLOGICAL E. LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001365AM23
RA File Number	092404000253 AM21
Licence No and Date	0910069107/27/08/2020
Norms Committee Decision: The Committee considered the request of firm for revision of norms and it was decided to revise the norms as under: “For export product DIPHTHERIA AND TETANUS (DT) / TETANUS AND DIPHTHERIA (TD) VACCINE ADSORBED 10ML 20 DOSES – 500000 vials, allowing wastage as applied by the firm for import item No. 1 to 9, and 13 to 15, however for import item No. 10 to 12, only 2% wastage is allowed.”	

Case No.	55 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001588AM21
RA File Number	072404000146 AM21
Licence No and Date	0710116939/28/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	56 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001589AM21
RA File Number	072404000145 AM21
Licence No and Date	0710116940/28/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	57 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	VN CREATIVE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001315AM23
RA File Number	039504000298 AM21
Licence No and Date	0310838023/01/09/2020
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information / documents from the firm: i. Percentage purity of Export Product. ii. Justification of low yield of 47.36% against DMB. iii. Production / Consumption data for the year 2019-20 duly certified by GST.	

Case No.	58 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	NASENSE LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022

HQ File Number	018205001676AM21
RA File Number	092404000306 AM21
Licence No and Date	0910069226/21/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	59 / NC/3/MEET/Jun/202223/5			
Case Status	Case Approved			
Party Name	EMMENNAR PHARMA PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022			
HQ File Number	HQRNORM REVIW00001449AM23			
RA File Number	092404000071 AM21			
Licence No and Date	0910069270/29/09/2020			
Norms Committee Decision:				
The Committee considered the request of firm for revision of adhoc norms and it was decided to revise the adhoc norms as under for the present case only:				

Case No.	60 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	EMMENNAR PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001426AM23
RA File Number	092404000171 AM21
Licence No and Date	0910069271/29/09/2020

Norms Committee Decision:

The Committee considered the request of firm for revision of adhoc norms and it was decided to revise the adhoc norms as under for the present case only:

Export Product	Qty.	Sl. No.	Import items	Qty.
S(+)-2-AMINO BUTYRAMIDE HYDROCHLORIDE	1 kg	1	PROPIONALDEHYDE	1.66 kg
		2	SODIUM CYANIDE	1.40 kg
		3	L(+) TARTARIC ACID	1.45 kg
		4	METHYLENE DI CHLORIDE	1.12 kg
		5	ACETONE	1.795 kg
		6	METHANOL	1.39 kg

RA concerned may take further necessary action as per above decision of NC

Case No.	61 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	EMMENNAR PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001425AM23
RA File Number	092404000642 AM20
Licence No and Date	0910069286/30/09/2020

Norms Committee Decision:

The Committee considered the request of firm for revision of adhoc norms and it was decided to revise the adhoc norms as under for the present case only:

Export Product	Qty.	Sl. No.	Import items	Qty.
S(+)-2-AMINO BUTYRAMIDE HYDROCHLORIDE	1 kg	1	PROPIONALDEHYDE	1.66 kg
		2	SODIUM CYANIDE	1.40 kg
		3	L(+) TARTARIC ACID	1.45 kg
		4	METHYLENE DI CHLORIDE	1.12 kg
		5	ACETONE	1.795 kg
		6	METHANOL	1.39 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	62 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	MAKCUR LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001782AM21
RA File Number	082404000249 AM21
Licence No and Date	0810148893/26/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	AENOXA PRE FILLED	1 Number	1	ENOXAPARIN SODIUM USP (Low	44.00 mg

	SYRINGE (Enoxaparin Sodium Injection) 40MG (0.40ML)(NET CONTENTS OF BULK DRUG : 1.80KGS.)			molecular weight Heparin)THIS AUTHORISATION ISSUED AS PER POLICY CIRCULAR No.9	
2	AENOXA PRE FILLED SYRINGE (Enoxaparin Sodium Injection) 60MG (0.6ML)(NET CONTENTS OF BULK DRUG: 6.60KGS.)	1 Number	2	ENOXAPARIN SODIUM USP (Low molecular weight Heparin) THIS AUTHORISATION ISSUED AS PER POLICY CIRCULAR No.9	66.00 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	63 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	VEKO CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000514AM23
RA File Number	318304000085 AM21
Licence No and Date	3110067911/29/10/2020

Norms Committee Decision:

The Committee considered the request of firm for fixation of adhoc norms and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.
1	TYLODOX GOLD POWDER 1Kg Jar TYLODOX GOLD POWDER	2000 Number
2	TYLODOX GOLD POWDER 100 GMS Sachet TYLODOX GOLD POWDER	10000 Number
3	NEODOX GOLD POWDER 1KG Jar NEODOX GOLD POWDER	1500 Number
4	NEODOX GOLD POWDER 100GMS Sachet NEODOX GOLD POWDER	4000 Number

Sl. No.	Import items	Qty.
1	DOXYCYCLINE HYCLATE DOXYCYCLINE HYCLATE GRADE BP	797.90 kg
2	TYLOSIN TARTRATE TYLOSIN TARTRATE VET IP/EP/BP	303.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	64 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	ALPHAMED FORMULATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001816AM21
RA File Number	092404000410 AM21
Licence No and Date	0910069429/03/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
Ashton & Parson Infant Powders((Each Sachet Contains - 4.055 Mg of Tincture Matricaria Duplex) (the Net content of import item no.181.10kgs and import item no.2) 5192.40 kgs should be accounted for on the s.bills & invoices))	1 Number Sachet	1	Tincture Matricaria Duplex	4.136 mg
		2	Lactose Monohydrate modified (Fast flow 316)	259.62 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	65 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved

Party Name	BHARAT SERUMS AND VACCINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001824AM21
RA File Number	039404000594 AM21
Licence No and Date	0310839355/05/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Technology vide e-mail dated 21.01.2022 (F. No. PID-13011(15)/1/2021-PPB-DBT dated 21.06.2022, it was decided to ratify adhoc norms for import of 56.51 kg Human Normal Immunoglobulin Bulk for manufacturing 10,000 vials of GAMMA IV 5 GM.	

Case No.	66 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	EAST AFRICAN INDIA OVERSEAS
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001829AM21
RA File Number	052304000263 AM21
Licence No and Date	0510415769/06/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has not furnished DML and also import unit is confusing. No norms can be proposed in its present form. In view of above discrepancy, it was decided to call firm for attending Personal Hearing before Norms Committee alongwith relevant documents to explain its case.	

Case No.	67 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	018205001832AM21
RA File Number	052404000405 AM21
Licence No and Date	0510415761/06/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee alongwith following documents / information:	

- i. **Complete and balanced chemical reactions showing molecular weight and percentage yield on molar basis.**
 ii. **Production / Consumption data duly certified by GST.**

Case No.	68 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	RISHABH METALS & CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00038772AM21
RA File Number	039504000554 AM21
Licence No and Date	0311000111/15/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	69 / NC/3/MEET/Jun/202223/5												
Case Status	Case Approved												
Party Name	ZYDUS LIFESCIENCES LIMITED												
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022												
HQ File Number	HQRNORM APPLY 00041626AM21												
RA File Number	08AA04004845 AM21												
Licence No and Date	0811000109/18/12/2020												
Norms Committee Decision:													
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Apr/202223/2 dated 21.04.2022 against advance authorization No. 0810143988 dt. 29.11.2018 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Sl. No.</td><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>1</td><td>ISOTRETINOIN CAPSULES USP 10</td><td>1 Number</td><td>1</td><td>ISOTRETINOIN USP</td><td>10.2 mg / 10 mg capsule</td></tr></table>		Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.	1	ISOTRETINOIN CAPSULES USP 10	1 Number	1	ISOTRETINOIN USP	10.2 mg / 10 mg capsule
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.								
1	ISOTRETINOIN CAPSULES USP 10	1 Number	1	ISOTRETINOIN USP	10.2 mg / 10 mg capsule								

	MG (ACTIVE INGREDIENT: ISOTRETINOIN USP - NET WT. 11.249 KGS.))		2	GELATIN NF	Not allowed
			3	GLYCERIN USP	Not allowed
			4	ISOPROPYL ALCOHOL USP	200 mg / 10 mg capsule
2	ISOTRETINOIN CAPSULES USP 20 MG (ACTIVE INGREDIENT: ISOTRETINOIN USP - NET WT. 107.998 KGS.))	1 Number	1	ISOTRETINOIN USP	20.4 mg / 20 mg capsule
			2	GELATIN NF	Not allowed
			3	GLYCERIN USP	Not allowed
			4	ISOPROPYL ALCOHOL USP	250 mg / 20 mg capsule
3	ISOTRETINOIN CAPSULES USP 30 MG (ACTIVE INGREDIENT: ISOTRETINOIN USP - NET WT. 161.995 KGS.))	1 Number	1	ISOTRETINOIN USP	30.6 mg / 30 mg capsule
			2	GELATIN NF	Not allowed
			3	GLYCERIN USP	Not allowed
			4	ISOPROPYL ALCOHOL USP	300 mg / 30 mg capsule
4	ISOTRETINOIN CAPSULES USP 40 MG (ACTIVE INGREDIENT: ISOTRETINOIN USP - NET WT. 359.993 KGS.))	1 Number	1	ISOTRETINOIN USP	40.8 mg / 40 mg capsule
			2	GELATIN NF	Not allowed
			3	GLYCERIN USP	Not allowed
			4	ISOPROPYL ALCOHOL USP	300 mg / 40 mg capsule

RA concerned may take further necessary action as per above decision of NC.

Case No.	70 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00044044AM21
RA File Number	03AA04011698 AM21

Licence No and Date	0311000235/21/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	71 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00049028AM21
RA File Number	07AA04006399 AM21
Licence No and Date	0711000171/28/12/2020
Norms Committee Decision: Deferred for comments of TE.	

Case No.	72 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	DELTA FINOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00051264AM21
RA File Number	03AA04014749 AM21
Licence No and Date	0311000410/31/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	73 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00053377AM21

RA File Number	09AA04003174 AM21
Licence No and Date	0911000111/04/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	74 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00054949AM21
RA File Number	039404000664 AM21
Licence No and Date	0311000458/05/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	75 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	YASH RASAYAN & CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00056208AM21
RA File Number	34AA04001756 AM21
Licence No and Date	3411000089/06/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Percentage yield of reaction for second import item - DIMETHYL SULPHATE. ii Stoichiometric balance to arrive at the quantity of raw material asked on the basis of yield for second import item - DIMETHYL SULPHATE.	

Case No.	76 / NC/3/MEET/Jun/202223/5										
Case Status	Case Approved										
Party Name	SHREYANS CHEMICALS										
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022										
HQ File Number	HQRNORM APPLY 00056440AM21										
RA File Number	03AA04016449 AM21										
Licence No and Date	0311000702/06/01/2021										
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Ethyl Chloroacetate((CAS- 105-39-5)) (Purity Min. 99.70%)</td><td>1 kg</td><td>1</td><td>Mono Chloroacetic Acid</td><td>1.22 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export product	Qty.	Sl. No.	Import items	Qty.	Ethyl Chloroacetate((CAS- 105-39-5)) (Purity Min. 99.70%)	1 kg	1	Mono Chloroacetic Acid	1.22 kg
Export product	Qty.	Sl. No.	Import items	Qty.							
Ethyl Chloroacetate((CAS- 105-39-5)) (Purity Min. 99.70%)	1 kg	1	Mono Chloroacetic Acid	1.22 kg							

Case No.	77 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00057063AM21
RA File Number	03AA04015653 AM21
Licence No and Date	0311000731/07/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: Yield on 45.6% on molar basis is very low. Please furnish copy of technical literature in support of yield.	

Case No.	78 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00058376AM21
RA File Number	09AA04003607 AM21
Licence No and Date	0911000131/08/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Yields shown in all the steps are very low. Please furnish copy of technical literature in support of yields. ii GST for Production / Consumption data for the current production.	

Case No.	79 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00060368AM21
RA File Number	31AA04005070 AM21
Licence No and Date	3111000082/12/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	80 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00060369AM21
RA File Number	31AA04005050 AM21
Licence No and Date	3111000081/12/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on	

DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	81 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	MACLEODS PHARMACEUTICALS LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00066631AM21
RA File Number	03AA04019289 AM21
Licence No and Date	0311001091/20/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Five import items are shown in the licence, whereas only 2 inputs have been shown imported under Appendix 4E. Please clarify it. ii. Consumption-coefficient of each imported input for API. iii. Wastage claimed on API to manufacture tablets.	

Case No.	82 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	SHIVA PHARMACHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00066410AM21
RA File Number	34AA04002140 AM21
Licence No and Date	3411000125/20/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

RA concerned may take further necessary action as per above decision of NC.

Case No.	83 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	SMILAX LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00067337AM21
RA File Number	09AA04003910 AM21
Licence No and Date	0911000229/21/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Aug/202122/7 dated 13.08.2021** against advance authorization No. **0910066915 dt. 28.11.2018**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: :

Export product	Qty.	Sl. No.	Import items	Qty.
1-Bromo-3,5-Dimethyl Adamantane(POWDER)	1 kg	1	1, 3 Dimethyl adamantane	0.769 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	84 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00067524AM21
RA File Number	07AA04007364 AM21
Licence No and Date	0711000345/21/01/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	85 / NC/3/MEET/Jun/202223/5
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Case Status	Case Approved													
Party Name	AMI LIFESCIENCES PVT LTD													
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022													
HQ File Number	HQRNORM APPLY 00070344AM21													
RA File Number	34AA04002285 AM21													
Licence No and Date	3411000156/25/01/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 6/82/ALC/4/2018 dated 26.07.2018 against advance authorization No. 3410043546 dt. 16.10.2017, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: :														
<table border="1"> <tr> <td>Export product</td> <td>Qty.</td> <td>Sl. No.</td> <td>Import items</td> <td>Qty.</td> </tr> <tr> <td>SEVELAMER CARBONATE</td> <td>1 kg</td> <td>1</td> <td>ALLYLAMINE</td> <td>1.00 kg</td> </tr> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	SEVELAMER CARBONATE	1 kg	1	ALLYLAMINE	1.00 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
SEVELAMER CARBONATE	1 kg	1	ALLYLAMINE	1.00 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	86 / NC/3/MEET/Jun/202223/5													
Case Status	Case Approved													
Party Name	AMI LIFESCIENCES PVT LTD													
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022													
HQ File Number	HQRNORM APPLY 00070372AM21													
RA File Number	34AA04002286 AM21													
Licence No and Date	3411000157/25/01/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 6/82/ALC/4/2018 dated 26.07.2018 against advance authorization No. 3410043546 dt. 16.10.2017, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: :														
<table border="1"> <tr> <td>Export product</td> <td>Qty.</td> <td>Sl. No.</td> <td>Import items</td> <td>Qty.</td> </tr> <tr> <td>SEVELAMER HYDROCHLORIDE</td> <td>1 kg</td> <td>1</td> <td>ALLYLAMINE</td> <td>1.00 kg</td> </tr> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	SEVELAMER HYDROCHLORIDE	1 kg	1	ALLYLAMINE	1.00 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
SEVELAMER HYDROCHLORIDE	1 kg	1	ALLYLAMINE	1.00 kg										

RA concerned may take further necessary action as per above decision of NC.

Case No.	87 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	MACLEODS PHARMACEUTICALS LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00070745AM21
RA File Number	03AA04020126 AM21
Licence No and Date	0311001263/27/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. Five import items are shown in the licence, whereas only 2 inputs have been shown imported under Appendix 4E. Please clarify it.**
- ii. Consumption-coefficient of each imported input for API.**
- iii. Wastage claimed on API to manufacture tablets.**

Case No.	88 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00071643AM21
RA File Number	07AA04007643 AM21
Licence No and Date	0711000370/28/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. Complete chemistry, molecular weight and percentage yield on molar basis for each step.**
- ii. Requirement and recovery of solvent.**
- iii Material balance for each step of manufacturing process.**

Case No.	89 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved

Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022				
HQ File Number	HQRNORM APPLY 00072096AM21				
RA File Number	30AA04003277 AM21				
Licence No and Date	0311001236/28/01/2021				
Norms Committee Decision:					
The Committee considered the request of firm for fixation of adhoc norms and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Export product	Qty.	Sl. No.	Import items	Qty.	
TRIMETHYL SULFOXONIUM BROMIDE	1 kg	1	DIMETHYL SULFOXIDE	0.932 kg	
		2	TRIMETHYL ORTHO FORMATE	0.018 kg	
RA concerned may take further necessary action as per above decision of NC.					

Case No.	90 / NC/3/MEET/Jun/202223/5				
Case Status	Case Approved				
Party Name	ANUH PHARMA LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022				
HQ File Number	HQRNORM APPLY 00074189AM21				
RA File Number	03AA04020171 AM21				
Licence No and Date	0311001314/01/02/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Export product	Qty.	Sl. No.	Import items	Qty.	
Sulfadoxine BP/USP/EP/IP (WHITE	1 kg	1	4, 6 Dichloro 5 –Methoxy Pyrimidine	0.780 kg	

POWDER)				
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RA concerned may take further necessary action as per above decision of NC.

Case No.	91 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	FARBE FIRMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00074339AM21
RA File Number	34AA04002219 AM21
Licence No and Date	3411000188/01/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
QUININE DIHYDROCHLORIDE BP INJECTION, 500 mg / 2 ml - Ampoules (Each 2ml contains Quinine Dihydrochloride equivalent to Quinine 500 mg)	1 Number	1	QUININE DIHYDROCHLORIDE BP	673.56 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	92 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	CHIRAG ENTERPRISE
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00076610AM21
RA File Number	24AA04002562 AM21
Licence No and Date	2411000202/04/02/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	93 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00077017AM21
RA File Number	05AA04028600 AM21
Licence No and Date	0511001102/04/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin and Dexamethasone Sterile Otic Suspension 7.5ml((Each ml contains Ciprofloxacin 3mg. & Dexamethasone 1mg (Equivalent to 43.875 Kg. Ciprofloxacin and 14.625 Kg. Dexamethasone Bulk Drug))	1 Number Bottle	1	Ciprofloxacin Hcl (Non-Sterile)	26.22 mg
		2	Dexamethasone	7.87 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	94 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00079899AM21
RA File Number	31AA04006080 AM21
Licence No and Date	3111000151/09/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
1,3-Dicyclo Hexyl Carbodimide (DCC)(-)	100 MT	1	Cyclohexylamine (CHA)	141 MT
		2	Iodine	1.3 MT
		3	Methanol	13 MT
		4	Phosphorus Qxy Chloride	162 MT
		5	Ammonia	94 MT

RA concerned may take further necessary action as per above decision of NC.

Case No.	95 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	MAHIMA LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00080306AM21
RA File Number	05AA04029372 AM21
Licence No and Date	0511001191/09/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the Assay of import and export item is not matching and particle size of import item is not given. Hence, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case.	

Case No.	96 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	MAKCUR LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00081247AM21
RA File Number	08AA04008852 AM21
Licence No and Date	0811000632/10/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP	

Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	APRINOL 25000 IU (Heparin Injection 25000 IU) (1 Vial =117.52mg)(APRINOL 25000 IU (Heparin Injection 25000 IU) (1 Vial =117.52mg))	153000 Vials	1	HEPARIN SODIUM	18.98 kg
2	APRINOL 5000 IU (Heparin Injection 5000 IU) (1 Vial =23.504mg)(APRINOL 5000 IU (Heparin Injection 5000 IU) (1 Vial =23.504mg))	102000 Vials	2	HEPARIN SODIUM	2.53 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	97 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00081537AM21
RA File Number	31AA04006044 AM21
Licence No and Date	3111000156/11/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Anisole	1 kg	1	Phenol	0.92 kg
		2	Methanol	0.36 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	98 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00082860AM21
RA File Number	092404000486 AM21
Licence No and Date	0911000238/12/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.	

Case No.	99 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	PANACEA BIOTEC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000335AM23
RA File Number	05AA04030159 AM21
Licence No and Date	0511001262/12/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

			Concentrate Antigen @1900 Lf/ml	
		3	Inactivated Whole Cell Pertussis Bulk @192 OU/ml	86.46 ml
		4	Rubber Stopper	1010000 Numbers
		5	AGS HB Purification MABS Column	5.4 Litre
		6	Tetanus toxoid for conjugation	6.15 Litre

RA concerned may take further necessary action as per above decision of NC.

Case No.	100 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00085588AM21
RA File Number	03AA04023854 AM21
Licence No and Date	0311001784/17/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.	Sl. No.	Import items	Qty.
1	Medicinal Cream/ Ointments - Clobetasol Propionate Ointment 0.05 percentage 15Gm(Clobetasol Propionate Ointment 0.05 percentage 15Gm Net WT: 1999.98 Kg	1 Number	1	Clobetasol Propionate Micronized USP	7.65 mg
			2	Sorbitan Sesquioleate NF (SPAN 83 LO-SG)	75.00 mg
			3	White Petrolatum USP	14170.00 mg

				(Ultima)	
			4	Empty Aluminium Printed Tube	Relevant as per packing policy
2	Medicinal Cream/ Ointments- Clobetasol Propionate Ointment 0.05 percentage 30Gm(Clobetasol Propionate Ointment 0.05 percentage 30Gm Net WT: 1499.97 Kg	1 Number	1	Clobetasol Propionate Micronized USP	15.30 mg
			2	Sorbitan Sesquioleate NF (SPAN 83 LO-SG)	150.00 mg
			3	White Petrolatum USP (Ultima)	28340.00 mg
			4	Empty Aluminium Printed Tube	Relevant as per packing policy
3	Medicinal Cream/ Ointments - Clobetasol Propionate Ointment 0.05 percentage 45 Gm(Clobetasol Propionate Ointment 0.05 percentage 45Gm Net WT: 999.99 Kg	1 Number	1	Clobetasol Propionate Micronized USP	22.95 mg
			2	Sorbitan Sesquioleate NF (SPAN 83 LO-SG)	225.00 mg
			3	White Petrolatum USP (Ultima)	42500.00 mg
			4	Empty Aluminium Printed Tube	Relevant as per packing policy
4	Medicinal Cream/ Ointments - Clobetasol Propionate Ointment 0.05 percentage 60 Gm Clobetasol Propionate Ointment 0.05 percentage 60Gm Net WT: 8808.98 Kg	1 Number	1	Clobetasol Propionate Micronized USP	30.60 mg
			2	Sorbitan Sesquioleate NF (SPAN 83 LO-SG)	300.00 mg
			3	White Petrolatum USP (Ultima)	56570.00 mg
			4	Empty Aluminium Printed Tube	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	101 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00085836AM21
RA File Number	34AA04001557 AM21
Licence No and Date	3411000043/17/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	102 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00087487AM21
RA File Number	08AA04009727 AM21
Licence No and Date	0811000726/19/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
Molecular weight, yield and stoichiometric balance.	

Case No.	103 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00088461AM21
RA File Number	03AA04022816 AM21
Licence No and Date	0311001602/22/02/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
3 Amino Benzotrifluoride (LIQUID)	85 MT	1	BENZOTRIFLUORIDE	90.78 MT

RA concerned may take further necessary action as per above decision of NC.

Case No.	104 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SPEED INTERNATIONAL (INDIA) PRIAVTE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00089812AM21
RA File Number	03AA04022711 AM21
Licence No and Date	0311001589/23/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
Chemistry, molecular weight and stoichiometric balance of reaction.	

Case No.	105 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SHREE MAHADEV INTERMEDIATE
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00090280AM21
RA File Number	34AA04002739 AM21
Licence No and Date	3411000251/23/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	

i. Percentage Acetic content in export alongwith COA.

ii Chemistry, molecular weight, yield and Stoichiometric balance.

Case No.	106 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00090323AM21
RA File Number	05AA04035066 AM21
Licence No and Date	0511001405/23/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
Brinzolamide Ophthalmic Suspension, 1percent w/v 5ml (Sterile Eye Drops) (BRINOLAR / BRAZTEC) (Each ml contains(Brinzolamide equivalent to Brinzolamide Micronized Sterile 10 mg (Equivalent to 650.000 Gm of Bulk Drug),)	1 Number	1	Relevant Bulk Drug	51.00 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	107 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	SCOTT EDIL PHARMACIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00091235AM21
RA File Number	30AA04004572 AM21
Licence No and Date	3011000300/24/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on

DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	108 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00092003AM21
RA File Number	038504000144 AM21
Licence No and Date	0311000450/25/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
One of the import items mentioned is Acetic Acid, while in manufacturing process item is Menthol as Acetic Acid. Please clarify it.	

Case No.	109 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00094103AM21
RA File Number	34AA04002716 AM21
Licence No and Date	3411000254/01/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the norms applied by the firm in its Advance Authorization does not confirm to the composition shown in DML. Hence, the norms cannot be worked out in its present form.	
In view of above, it was decided to call the firm for attending Personal Hearing before Norms Committee alongwith relevant documents to explain its case.	

Case No.	110 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00097569AM21
RA File Number	03AA04027566 AM21
Licence No and Date	0311002238/05/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
Levetiracetam USP / BP / EP	1 kg	1	(S)-2-amino butyramide hydrochloride (SABA)	0.95 kg
		2	Methylene Chloride	2.26 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	111 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	BALAJI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00098898AM21
RA File Number	31AA04006436 AM21
Licence No and Date	3111000180/08/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
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PIPERAZINE ANHYDROUS (ORGANIC CHEMICAL)	1 kg	1	MONOETHANOL AMINE	1.46 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	112 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00098900AM21
RA File Number	31AA04006116 AM21
Licence No and Date	3111000158/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Percentage yield of reaction. ii. Justification for quantity of Hydrogen used. iii. Name of Morpholine Catalyst with catalogue. iv Production / Consumption data duly certified by GST.	

Case No.	113 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00098795AM21
RA File Number	03AA04028082 AM21
Licence No and Date	0311002315/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Complete and Balanced chemical reactions, molecular weight and percentage yield on molar basis.	

Case No.	114 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00098842AM21
RA File Number	03AA04028081 AM21
Licence No and Date	0311002319/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Complete and Balanced chemical reactions, molecular weight and percentage yield on molar basis.	

Case No.	115 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	BALAJI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00098861AM21
RA File Number	31AA04006764 AM21
Licence No and Date	3111000201/08/03/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	116 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00098875AM21
RA File Number	03AA04027340 AM21
Licence No and Date	0311002180/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export Product	Qty.	Sl. No.	Import items	Qty.
FLUMETHRIN 90 PERCENT	1 kg	1	BAYTICOL P ACID	0.564 kg
		2	4-FLUORO-3 PHENOXY BENZALDEHYDE (4 - FPBA)	0.416 kg
		3	STEEL DRUMS OF 25Kgs capacity for packing	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	117 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	PORUS LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00100512AM21
RA File Number	09AA04005394 AM21
Licence No and Date	0911000470/10/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **5/82-ALC4/2020 dated 09.10.2020** against advance authorization No. **0910068738 dt. 11.05.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1	PHTHALIC ANHYDRIDE	0.927 kg
		2	PHENOL	1.145 kg
		3	ZINC CHLORIDE	0.104 kg
		4	ANILINE	0.596 kg

		5	METHANOL	0.715 kg
		6	ACTIVATED CARBON	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	118 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	DISCOVERY LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00100529AM21
RA File Number	092404000465 AM21
Licence No and Date	0911000490/10/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: Complete technical details as per Annexure to Appendix 4E.	

Case No.	119 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00100855AM21
RA File Number	072404000200 AM21
Licence No and Date	0711000645/10/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC	

Case No.	120 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved

Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00103187AM21
RA File Number	03AA04026743 AM21
Licence No and Date	0311002213/15/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **3/82/ALC4/2013 dated 02.05.2013** against advance authorization No. **0310664617 dt. 14.11.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

S. No.	Export Product	Qty.
1.	Medicinal Cream/ Ointments(Clotrimazole 1Percentage Cream 10 Gm tube Labelled content Clotrimazole 1 Percentage W/W Brand Canesten or any other. Net WT: 4750Kg Net Contents: Clotrimazole USP 47.50Kg, Octylido 641.25Kg, Cetyl Palm 142.50Kg, Ceto Alco 475Kg, Emp Tube 475000Nos)	1 Number
2.	Medicinal Cream/ Ointments(Clotrimazole1 Percentage Vaginal cream 35 Gm Tube with 6 Applicator Labelled content Clotrimazole 1 Percentage W/W Brand Canesten or any other Net WT: 1999.90Kg Net Con: ClotriUSP 20Kg, Oct 269.99Kg, Cetyl 60Kg, Ceto Alco 199.99Kg, EmpTube 57140Nos,)	1 Number
3.	Medicinal Cream/ Ointments(Clotrimazole 1 Percentage Cream 100 Gm Tube Labelled content Clotrimazole 1Percentage W/W Brand Canesten or any Net WT: 1000 Kg Net Con: Clotri USP 10Kg, Octyl 135Kg, Cetyl 30Kg, Ceto 100Kg, Emp 10000Nos)	1 Number
4.	Medicinal Cream/ Ointments(Clotrimazole 1 Percentage Cream 20Gm.Tube Labelled content Clotrimazole1 PercentageW/W Brand Canesten or any other Net WT: 1000 Kg Net Con: Clotri USP 10Kg, Octyl 135Kg, Cetyl 30Kg, Ceto 100Kg, Emp 10000Nos)	1 Number
5.	Medicinal Cream/ Ointments(Clotrimazole 1 PercentageCream 50 Gm.Tube Labelled content Clotrimazole1 PercentageW/W Brand Canesten or any other. Net WT: 8760 Kg Net Con: Clotri 87.60Kg, Octyl 1182.60Kg, Cetyl 262.80Kg, Ceto 876Kg, Emp Tube 175200Nos)	1 Number
6.	Medicinal Cream/ Ointments(Clotrimazole 2 Percentage Vaginal Cream 20 Gm.Tube with 3 ApplicatorLabelled content Clotrimazole 2 PercentageW/W Brand Canesten Net WT: 2000 Kg Net Cont: Clotri 40Kg, Octyl 270Kg, Cetyl	1 Number

	60Kg, Ceto 200 Kg, Emp Tube 100000Nos, Plas App 300000Nos)	
7.	Medicinal Cream/ Ointments(Clotrimazole10 PercentageVaginal cream 5 Gm Tube with 1 Applicator. Labelled content Clotrimazole 10 Percentage W/W;Brand Canesten or any other Net WT: 100Kg Net Con: Clotri 10Kg, Cetyl 3Kg, Ceto 3.5Kg, Emp Tube 20000Nos, Plast Appl 20000Nos)	1 Number
8.	Medicinal Cream/ Ointments(Clotrimazole 1 Percentage Cream 5 Gm.Tube Labelled content Clotrimazole 1 Percentage W/W Brand Canesten or any other. Net WT: 750Kg Net Cont: Clotri 7.50Kg, Octyl 101.25Kg, Cetyl 22.50Kg, Ceto 75Kg, Emp Tube 150000Nos)	1 Number
9.	Medicinal Cream/ Ointments(Clotrimazole 1 Percentage Cream 3 Gm. Tube Labelled content Clotrimazole 1 Percentage W/W Brand Canesten or any other Net WT: 900 Kg Net Cont: Clotri 9Kg, Octyl 121.50Kg, Cetyl 27Kg, Ceto 90Kg, Emp Tube 300000Nos)	1 Number

For Export Product No. 2, 6 and 7

S. No.	Import Item	For Export of 1 No. Clotrimazole Vaginal Cream		
		1%, 35 gm tube	2%, 20 gm tube	10%, 5 gm tube
1.	Clotrimazole	0.357 gm	0.408 gm	0.510 gm
2.	Octyldodecanol	4.725 gm	2.70 gm	--
3.	Cetyl Palmated	1.05 gm	0.60 gm	0.150 gm
4.	Cetostearyl Alcohol	3.50 gm	2.00 gm	0.173 gm
5.	Empty Aluminium Collapsible Tube	Relevant, as per packing policy		
6.	Plastic Applicator			

For Export Product No. 1, 3, 4, 5, 8 and 9

S. No	Import Item	For Export of 1 No. Clotrimazole 1% cream, 100 gm pack
1.	Clotrimazole	1.02 gm
2.	Octyldodecanol	13.50 gm
3.	Cetyl Palmated	3.00 gm
4.	Cetostearyl Alcohol	10.00 gm
5.	Empty Aluminium Collapsible Tube	Relevant, as per packing policy

For different pack sizes, RA may work out norms on pro-rata basis.

RA concerned may take further necessary action as per above decision of NC.

Case No.	121 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	BALAJI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00103227AM21
RA File Number	31AA04006434 AM21
Licence No and Date	3111000178/15/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
AMINO ETHYL ETHANOL AMINE (ORGANIC CHEMICAL)	1 kg	1	MONO ETHANOL AMINE	1.173 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	122 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00103407AM21
RA File Number	03AA04019762 AM21
Licence No and Date	0311002479/15/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
(i) Copy of DML with Approved Composition of each export item. i. (ii) Justification / Working of norms applied.	

Case No.	123 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00104014AM21
RA File Number	03AA04029725 AM21
Licence No and Date	0311002554/16/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	124 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00104575AM21

RA File Number	52AA04007931 AM21
Licence No and Date	5211000485/16/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to again call for following documents / information from the firm: Justification for requirement of 1.0 kg / kg of Magnesium in terms of Stoichiometric Balance and percentage yield of reaction.	

Case No.	125 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	THERAPIVA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00104605AM21
RA File Number	09AA04005655 AM21
Licence No and Date	0911000535/16/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: (i) The export item is shown as API, whereas in the Drug License Declaration, it is shown as Drug – Intermediate. The discrepancy may be clarified alongwith Pharmacopial name of the Drug. (ii) Complete and balanced chemical reactions, molecular weight, etc. (iii) Percentage yield on molar basis for each step, alongwith technical literature in support of yield.	

Case No.	126 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	GOPINATH CHEM-TECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00105836AM21
RA File Number	08AA04012038 AM21
Licence No and Date	0811001061/18/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
4,4 Diamino Diphenyl Amine -2- Sulphonic Acid (F.C.Acid)	1 kg	1	Para Phenylene Diamine (PPD)	0.610 kg
		2	Soda Ash	1.155 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	127 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	INCHEM LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00106311AM21
RA File Number	09AA04004395 AM21
Licence No and Date	0911000512/18/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: Complete chemistry, molecular weight and percentage yield on molar basis for each step of process.	

Case No.	128 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	VALENS MOLECULES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00107380AM21
RA File Number	26AA04001057 AM21
Licence No and Date	2611000112/19/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Sl. No.	Export Product	Qty.	Sl. No.	Import items	Qty.
1	SULFADIMETHOXINE USP / EP(USP/EP)	1 kg	1	PYRIDINE	0.33 kg
			2	Methyl Cyano Acetate	0.85 kg
			3	Triethyl Amine	1.45 kg
			4	Urea	0.52 kg
			5	Sodium Methoxide Powder	0.90 kg
			6	Methanol	1.13 kg
2	SULFADIMETHOXINE SODIUM USP / Ph.Eur(USP/Ph.Eur)	1 kg	7	PYRIDINE	0.33 kg
			8	METHYL CYANO ACETATE	0.85 kg
			9	TRIETHYL AMINE	1.45 kg
			10	UREA	0.52 kg
			11	SODIUM METHOXIDE POWDER	0.90 kg
			12	METHANOL	1.13 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	129 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	WEST BENGAL CHEMICAL INDUSTRIES LTD.
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00107455AM21
RA File Number	02AA04010857 AM21
Licence No and	0211000433/19/03/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Complete chemistry, molecular weight and yield. ii Stoichiometric balance on molar basis to arrive at the quantity of raw material asked for.	

Case No.	130 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00107042AM21
RA File Number	03AA04029353 AM21
Licence No and Date	0311002597/19/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Requirement and recovery of import item No. 2 – Methanol at each stage of manufacturing process.	

Case No.	131 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	REYAANSH HEALTHCARE
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00107278AM21
RA File Number	03AA04022151 AM21
Licence No and Date	0311002655/19/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: Copy of DML with Approved Composition for each export item.	

Case No.	132 / NC/3/MEET/Jun/202223/5
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Case Status	Case Deferred
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00109027AM21
RA File Number	03AA04031482 AM21
Licence No and Date	0311002729/22/03/2021
Norms Committee Decision: T The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Percentage yield at every stage of reaction. ii Stoichiometric balance on molar basis to arrive at the quantity of raw material asked for.	

Case No.	133 / NC/3/MEET/Jun/202223/5			
Case Status	Case Approved			
Party Name	AURORE LIFE SCIENCES PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022			
HQ File Number	HQRNORM APPLY 00112890AM21			
RA File Number	09AA04006435 AM21			
Licence No and Date	0911000600/24/03/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

Case No.	134 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00114387AM21
RA File Number	03AA04029354 AM21
Licence No and Date	0311002596/26/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Requirement and recovery of import item No. 2 – Methanol at each stage of manufacturing process.	

Case No.	135 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00114423AM21
RA File Number	09AA04006434 AM21
Licence No and Date	0911000598/26/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Requirement and recovery of import item No. 3 – Isopropyl alcohol at each stage of manufacturing process.	

Case No.	136 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00114107AM21
RA File Number	09AA04005572 AM21
Licence No and Date	0911000481/26/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	

Copy of Master Batch Formula showing net content of all the inputs in the export product.

Case No.	137 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GLENMARK LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00114386AM21
RA File Number	03AA04027304 AM21
Licence No and Date	0311002339/26/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and and it was decided to call the firm for attending Personal Hearing before Norms Committee alongwith following documents / information: Applied Intermediate and its raw materials.	

Case No.	138 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00115936AM21
RA File Number	09AA04006613 AM21
Licence No and Date	0911000627/29/03/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	139 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	RENOWN PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00116892AM21
RA File Number	34AA04003261 AM21
Licence No and Date	3411000335/30/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
Soft Gelatin Capsule Shells (330 mg to 370 mg) (ITC(HS) Code Number 30045090/30045039)(Net Content: Gelatin 175 Bloom 5-15 Mesh:25480.00 KGS)	65839793	1	Gelatin 175 Bloom 5-15 Mesh	26754.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	140 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	VEKO CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00116666AM21
RA File Number	31AA04007577 AM21
Licence No and Date	3111000245/30/03/2021

Norms Committee Decision:

The Committee considered the request of firm for fixation of adhoc norms and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.	Sl. No.	Import Items	Qty.
1	TYLODOX GOLD Powder(1 kg Jar Tylosin Tartrate Doxycycline Hyclate)	12125 Number	1	Tylosin Tartrate	1224.625 kg
			2	Doxycycline Hyclate	2449.25 kg
2	TYLODOX GOLD Powder(100 gm Sachet Tylosin Tartrate Doxycycline Hyclate)	121250 Number	3	Tylosin Tartrate	1224.625 kg
			4	Doxycycline Hyclate	2449.25 kg

3	AmpKO-50 Powder(100 gm Sachet Amprolium HCl USP)	14500 Number	5	Amprolium HCl USP	732.25 kg
4	AmpKO-50 Powder(1 kg Jar Amprolium HCl USP)	1450 Number	6	Amprolium HCl USP	732.25 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	141 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	BALAJI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00116713AM21
RA File Number	31AA04007907 AM21
Licence No and Date	3111000255/30/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. Percentage yield of reaction.**
- ii. Stoichiometric balance on molar basis to arrive at the quantity of raw material asked for.**
- iii COA of export item indicating percentage purity.**

Case No.	142 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00116715AM21
RA File Number	31AA04007850 AM21
Licence No and Date	3111000256/30/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	143 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00116717AM21
RA File Number	31AA04007858 AM21
Licence No and Date	3111000257/30/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
1,3-Dicyclo Hexyl Carbodimide (DCC)(-)	10000 kg	1	Cyclohexylamine (CHA)	14100 kg
		2	Iodine	130 kg
		3	Methanol	1300 kg
		4	Phosphorus Qxy Chloride	16200 kg
		5	Ammonia	9400 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	144 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	VERTELLUS SPECIALTY MATERIALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00117102AM21
RA File Number	03AA04032376 AM21
Licence No and Date	0311002851/31/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

i. Complete chemistry with molecular weight and percentage yield.

ii Stoichiometric balance on molar basis to arrive at the quantity of raw material asked for.

Case No.	145 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00027741AM22
RA File Number	07AA04002414 AM22
Licence No and Date	0711000982/27/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	146 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00031414AM22
RA File Number	03AA04000436 AM22
Licence No and Date	0311003517/03/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	147 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected

Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00031409AM22
RA File Number	03AA04000162 AM22
Licence No and Date	0311003516/03/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	148 / NC/3/MEET/Jun/202223/5			
Case Status	Case Approved			
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022			
HQ File Number	HQRNORM APPLY 00033227AM22			
RA File Number	31AA04000906 AM22			
Licence No and Date	3111000308/05/05/2021			
Norms Committee Decision:				
The Committee considered the request of firm for fixation of adhoc norms and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
1,3-Dicyclo Hexyl Carbodimide (DCC)(-)	20000 kg	1	Cyclohexylamine (CHA)	28200 kg
		2	Iodine	200 kg
		3	Methanol	1600 kg
		4	Phosphorus Qxy Chloride	29800 kg
		5	Ammonia	14400 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	149 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000277AM23
RA File Number	09AA04000173 AM22
Licence No and Date	0911000784/07/05/2021
Norms Committee Decision:	
The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case.	

Case No.	150 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000276AM23
RA File Number	09AA04006940 AM21
Licence No and Date	0911000856/18/05/2021
Norms Committee Decision:	
The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	151 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000270AM23
RA File Number	09AA04007005 AM21
Licence No and Date	0911000882/20/05/2021
Norms Committee Decision:	
The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	152 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000275AM23
RA File Number	09AA04006941 AM21
Licence No and Date	0911000880/20/05/2021
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	153 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000217AM23
RA File Number	09AA04006942 AM21
Licence No and Date	0911000887/21/05/2021
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	154 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000272AM23
RA File Number	09AA04007003 AM21
Licence No and Date	0911000900/24/05/2021
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	155 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000143AM23
RA File Number	09AA04005477 AM21
Licence No and Date	0911000482/24/05/2021
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	156 / NC/3/MEET/Jun/202223/5
Case Status	Case Rejected
Party Name	U. K. AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00106679AM22
RA File Number	03AA04019445 AM22
Licence No and Date	0311004281/03/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	157 / NC/3/MEET/Jun/202223/5				
Case Status	Case Approved				
Party Name	GLAND PHARMA LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022				
HQ File Number	HQRNORM APPLY 00114248AM22				
RA File Number	09AA04003134 AM22				
Licence No and Date	0911000921/14/06/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl.	Export Product	Qty.	Sl.	Import Items	Qty.

No.			No.		
1	Heparin Sodium Injection USP, 1000IU 30ml Vial(Each ml contains Heparin Sodium USP 1000 USP Heparin Units (From Porcine intestines), Benzyl alcohol NF 0.01 mL, Water for Injection USP q.s. Condition: The firm should account for 225.00 Kgs Heparin Sodium of the import list in the resultant product)	1500000 Number	1	Heparin Sodium	236.25 kg
2	Heparin Sodium Injection USP, 5000IU 1ml Vial(Each ml contains Heparin Sodium USP 5000 USP Heparin Units (From Porcine intestines), Benzyl alcohol NF 0.01 mL, Water for Injection USP q.s. Condition: The firm should account for 37.50 Kgs Heparin Sodium of the import list in the resultant product)	1500000 Number	2	Heparin Sodium	41.25 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	158 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	AMANTA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00114285AM22
RA File Number	08AA04007100 AM22
Licence No and Date	0811001728/14/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Mar/202122/16/ dated 08.04.2022** against advance authorization No. **0811002839 dt. 08.10.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: :

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM HYALURONATE EYE	1 Number	1	SODIUM HYALURONATE	20 mg / Vial

DROPS 0.2 W/V (XAILIN HA / XILIN HA / AQA EYE HA)((EACH 10ML EYE DROPS CONTAINING SODIUM HYALURONATE 20MG + WASTAGE 29.81 PERCENTAGE = 25.961 MG))			(HA-EP1)	
RA concerned may take further necessary action as per above decision of NC.				

Case No.	159 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	INDORAMA VENTURES OXIDES ANKLESHWAR PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00116364AM22
RA File Number	03AA04018728 AM22
Licence No and Date	0311004668/16/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Complete chemical reactions with molecular and structural formula and molecular weights alongwith stage wise percentage yields on molar basis. ii. Complete technical details as per Annexure to Appendix 4E for chemical products. iii. Stoichiometric balance between import and export on molar basis. iv Details of indigenous input with quantity.	

Case No.	160 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00118710AM22
RA File Number	03AA04019330 AM22
Licence No and Date	0311004745/19/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/16 dated 08.04.2022 against advance authorization No.	

0311008613 dt. 16.11.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MEROPENEM FOR INJECTION (MEROPENEM BUFFERED STERILE)	1 kg	1	MEROPENEM NON STERILE MEROPENEM TRIHYDRATE NON STERILE	0.655 kg
		2	PACKING MATERIAL	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	161 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	GLENMARK LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00119041AM22
RA File Number	03AA04029178 AM22
Licence No and Date	0311004771/20/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
VORICONAZOLE	1 kg	1	6-ETHYL-5-FLURO-4-HYDROXYPYRIMIDINE	3.30 kg
		2	1R-10-CAMPOR SULPHONIC ACID	1.01 kg
		3	METHYLENE CHLORIDE (MDC)	6.87 kg
		4	TETRA HYDRO FURAN (THF)	23.30 kg

		5	METHANOL	1.50 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	162 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00122106AM22
RA File Number	03AA04032146 AM22
Licence No and Date	0311004837/23/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
Yield on 45.6% on molar basis is very low. Please furnish copy of technical literature in support of yield.	

Case No.	163 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00122419AM22
RA File Number	34AA04003768 AM22
Licence No and Date	3411000762/23/06/2021
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	164 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	APOTHECARY PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00122476AM22
RA File Number	31AA04008718 AM22
Licence No and Date	3111000421/23/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Levostin (Levofloxacin 10 percent w/v and colistin sulphate 1.5 percent w/v oral liquid) (Levostin (Levofloxacin 10 Percent w/v and colistin sulphate 1.5 percent w/v oral liquid))	10000 Litres	1	COLISTIN SULFATE	150 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	165 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00122489AM22
RA File Number	03AA04032754 AM22
Licence No and Date	0311004856/23/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **13/82-ALC4/2018 dated 14.01.2019** against advance authorization No. **0310823508 dt. 04.09.2018**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Potassium Chloride Extended Release Capsules 600mg /	1 Number of capsule	1	POTASSIUM CHLORIDE USP	612.0 mg
		2	CITRIC ACID (MONOHYDRATE USP)	8.0 mg

Potassium Chlor ER Caps USP 600mg MICRO-K Extencaps 600mg((Pack Size 100 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 600mg)		3	DIBUTYL SEBACATE NF	9.6 mg
		4	ETHANOL USP 99.9 Percent	2.62 ml
		5	100CC WHITE HDPE BOTTLE WITH 38MM NECK DB-02 TRIVENI PLASTIC	Relevant, as per packing policy
		6	38/400 FG, CRC HAVING UNIPAC SG- 75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	

RA concerned may take further necessary action as per above decision of NC.

Case No.	166 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GOPINATH CHEM-TECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00123213AM22
RA File Number	08AA04009668 AM22
Licence No and Date	0811001833/24/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	167 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00123227AM22
RA File Number	09AA04005065 AM22
Licence No and Date	0911001102/24/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	168 / NC/3/MEET/Jun/202223/5
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Case Status	Case Approved
Party Name	SMILAX LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00123634AM22
RA File Number	09AA04003388 AM22
Licence No and Date	0911001113/24/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **13/82/ALC/4/2019 dated 31.01.2019** against advance authorization No. **0910068276 dt. 10.12.2019**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOPIDOGREL CAMPHORSULFONATE	1 kg	1	Thiophene-2-Ethylamine	0.53 kg
		2	L-Camphor Sulfonic Acid	0.455 kg
		3	Isopropyl Acetate	1.82 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	169 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	ZIM LABORATORIES LIMITED.
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00123784AM22
RA File Number	50AA04001407 AM22
Licence No and Date	5011000169/24/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Doxyzim 100 (Doxycycline Capsules BP 100 mg)(Finished Formulation)	1 Number	1	Doxycycline Hyclate EP 10.0	117.73 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	170 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	SWISS PARENTERALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00124516AM22
RA File Number	08AA04007142 AM22
Licence No and Date	0811001842/25/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	CEFTAZIDIME FOR INJECTION USP/ BP/ EP/ CEP/ EP/ IP/ ChP 500mg (Net Content of Export Item is 105 K.G.))	1 Number	1	CEFTAZIDIME INJECTION FOR	550.00 mg
2	CEFTAZIDIME FOR INJECTION USP/ BP/ EP/ CEP/ EP/ IP/ ChP 1GM (Net Content of Export Item is 150 K.G.))	1 Number	2	CEFTAZIDIME INJECTION FOR	1100.00 mg
3	CEFTAZIDIME FOR INJECTION USP/ BP/ EP/ CEP/ EP/ IP /ChP 2GM (Net Content of Export Item is	1 Number	3	CEFTAZIDIME INJECTION FOR	2200.00 mg

	300 K.G.))				
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RA concerned may take further necessary action as per above decision of NC.

Case No.	171 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	MACLEODS PHARMACEUTICALS LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00124524AM22
RA File Number	03AA04027724 AM22
Licence No and Date	0311004915/25/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
FAMCICLOVIR 250MG TABLETS (Net content: 580.750 kgs Famciclovir))	1 Number	1	9-(4-ACETOXY-3-ACETOXYMETHYLBUT-1YL)-2-AMINO-6-CHLOROPURINE	318.747 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	172 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ZEE LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00124557AM22
RA File Number	05AA04028399 AM22
Licence No and Date	0511003336/25/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents

from the firm:

- i. Export quantity in Number of Tablets.**
- ii. Drug Manufacturing Licence.**
- iii Master Batch Formula with wastage applied on API.**

Case No.	173 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ASCENT FINECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00124729AM22
RA File Number	08AA04009431 AM22
Licence No and Date	0811001850/25/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Justification for low yield of 70.8% in second stage of reaction. ii Production / Consumption data duly certified by GST.	

Case No.	174 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	HIKAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00125843AM22
RA File Number	34AA04002140 AM22
Licence No and Date	3411000771/28/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Complete chemistry, molecular weight and percentage yield on molar basis for each step. ii. Material balance for entire process. iii CA certified Past Production / Consumption data.	

Case No.	175 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	TIDE INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00126124AM22
RA File Number	34AA04004372 AM22
Licence No and Date	3411000778/28/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. COA of import and export item indicating percentage purity level and impurity profile. ii. In the distillation process which are impurities, which are being removed and their commercial value. iii. Production / Consumption data for last two years duly certified by GST.	

Case No.	176 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00126335AM22
RA File Number	03AA04024851 AM22
Licence No and Date	0311004989/29/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBI Vol. I as per details given below or as applied by the firm, whichever is less:	

29997 Nos)		5	Packaging Material	packing policy
		6	Packaging Material	

RA concerned may take further necessary action as per above decision of NC.

Case No.	177 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	SATYADIVIS PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00126598AM22
RA File Number	09AA04004597 AM22
Licence No and Date	0911001127/29/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
FLUOXETINE HCL	1 kg	1	BENZALDEHYDE	0.83 kg
		2	PALLADIUM	0.0005 kg
		3	ACETOPHENONE	0.847 kg
		4	DIMETHYL SULPHOXIDE	2.29 kg
		5	PARAFORMALDEHYDE	0.253 kg
		6	PARA CHLORO BENZO TRIFLOURIDE	1.054 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	178 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00126661AM22
RA File Number	31AA04017918 AM22
Licence No and Date	3111000428/29/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Feb/202122/14 dated 21.02.2022** against advance authorization No. **3111000345 dt. 21.05.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: :

Export product	Qty.	Sl. No.	Import items	Qty.
N-METHYL-2-PYRROLIDONE(ORGANIC CHEMICAL)	1 kg	1	METHANOL	0.370 kg
		2	AMMONIA ANHYDROUS	0.160 kg
		3	1,4 BUTANEDIOL	1.044 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	179 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ETERNIS FINE CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00126786AM22
RA File Number	03AA04025749 AM22
Licence No and Date	0311005018/29/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the

firm:

i. Justification for the quantity required of Sodium Methoxide.

ii Production / Consumption data duly certified by GST.

Case No.	180 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	BALAJI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00127112AM22
RA File Number	31AA04015472 AM22
Licence No and Date	3111000431/30/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
AMINO ETHYL ETHANOL AMINE (ORGANIC CHEMICAL)	1 kg	1	MONO ETHANOL AMINE	1.173 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	181 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SCOTT EDIL PHARMACIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00127163AM22
RA File Number	30AA04008308 AM22
Licence No and Date	3011000821/30/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to refer the case to Department of Biotechnology

for obtaining their comments.

Case No.	182 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	SPANSULES FORMULATIONS
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00127175AM22
RA File Number	09AA04003012 AM22
Licence No and Date	0911001131/30/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Doxycycline EC Pellets 33 Percent	1 kg	1	Doxycycline Hyclate IP / BP	0.3850 kg
2	Doxycycline EC Pellets 35.715 Percent	1 kg	2	Doxycycline Hyclate IP / BP	0.4163 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	183 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00126829AM22
RA File Number	03AA04024028 AM22
Licence No and Date	0311005020/30/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
QUININE SULFATE CAPSULES USP 324MG(QUININE SULFATE CAPSULES USP 324MG (NET WT. 50.54 KGS, WT OF DRUGS : 56.61 KGS))	1 Number	1	QUININE SULFATE USP	330.48 mg / Capsule

RA concerned may take further necessary action as per above decision of NC.

Case No.	184 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	LYRUS LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00127105AM22
RA File Number	07AA04005173 AM22
Licence No and Date	0711001394/30/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	LISINOPRIL DIHYDRATE 2.5MG TABLETS	7200000 Number	1	LISINOSPRIL DIHYDRATE	18.00 kg
2	LISINOPRIL DIHYDRATE 5.0 MG TABLETS	3600000 Number	2	LISINOSPRIL DIHYDRATE	18.00 kg
3	LISINOPRIL DIHYDRATE 10.0 MG TABLETS	1800000 Number	3	LISINOSPRIL DIHYDRATE	18.00 kg
4	LISINOPRIL DIHYDRATE 20.0 MG TABLETS	1800000 Number	4	LISINOSPRIL DIHYDRATE	36.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	185 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00128671AM22
RA File Number	03AA04033555 AM22
Licence No and Date	0311005056/02/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.
1	Clobetasol Propionate Foam 0.05percent 50gm((Net. wt. of Net. wt. of Clobetasol Propionate USP (Micronized) is 5.00 Kgs.))	1 Number
2	Clobetasol Propionate Foam 0.05percent 100gm((Net. wt. of Clobetasol Propionate USP (Micronized) is 10.00 Kgs.))	1 Number
3	Clobetasol Propionate Cream USP 0.05percent (Pack Size 15gm)((Net Weight of Clobetasol Propionate USP (Micronized) 0.15 Kgs))	1 Number
4	Clobetasol Propionate Cream USP 0.05percent (Pack size 30gm)((Net Weight of Clobetasol Propionate USP (Micronized) 0.300 Kgs))	1 Number
5	Clobetasol Propionate Cream USP 0.05percent (Pack size 45 gm)((Net Weight of Clobetasol Propionate USP (Micronized) 1.125 Kgs))	1 Number
6	Clobetasol Propionate Cream USP 0.05percent (Pack size 60gm)((Net Weight of Clobetasol Propionate USP (Micronized) 1.500 Kgs))	1 Number
7	Clobetasol Propionate Ointment USP 0.05percent (Pack size 15gm)((Net Weight of Clobetasol Propionate USP (Micronized) 0.375 Kgs))	1 Number
8	Clobetasol Propionate Ointment USP 0.05percent (Pack size 30gm)((Net Weight of Clobetasol Propionate USP (Micronized) 0.750 Kgs))	1 Number

9	Clobetasol Propionate Ointment USP 0.05percent (Pack size 45gm)((Net Weight of Clobetasol Propionate USP (Micronized) 0.900 Kgs))	1 Number
10	Clobetasol Propionate Ointment USP 0.05percent (Pack size 60gm)((Net Weight of Clobetasol Propionate USP (Micronized) 0.600 Kgs))	1 Number
11	Clobetasol Propionate Spray 0.05percent (Pack size 59ml)((Net Weight of Clobetasol Propionate USP (Micronized) 1.180 Kgs))	1 Number
12	Clobetasol Propionate Spray 0.05percent (Pack size 125ml)((Net Weight of Clobetasol Propionate USP (Micronized) 2.500 Kgs))	1 Number
13	Clobetasol Prop. Top Sol USP, 0.05percent 25ml((Net Weight of Clobetasol Propionate USP (Micronized) 0.625 Kgs))	1 Number
14	Clobetasol Prop. Top Sol USP, 0.05percent 50ml((Net Weight of Clobetasol Propionate USP (Micronized) 1.000 Kgs))	1 Number
15	Clobetasol Pro Shampoo, 0.05 percent 118ml((Net Weight of Clobetasol Propionate USP (Micronized) 2.360 Kgs))	1 Number
16	Clobetasol Propionate Foam 0.05percent 100gm (Emulsion Formulation)((Net. wt. of Clobetasol Propionate USP (Micronized) is 0.500 Kgs.))	1 Number
17	Clobetasol Propionate Foam 0.05percent 50gm (Emulsion Formulation)((Net. wt. of Clobetasol Propionate USP (Micronized) is 0.250 Kgs.))	1 Number

Import Item

Import Item	Qty.
CLOBETASOL PROPIONATE USP (MICRONIZED)	0.051 gram/ 100 gram pack
(For other pack size from Sl. No. 1 to 10 and 16 and 17 of Export Products, the quantity of import item CLOBETASOL PROPIONATE USP (MICRONIZED) will be worked out on pro rata basis.	

Import Item	Qty.
CLOBETASOL PROPIONATE USP (MICRONIZED)	0.051 gram/ 100 ml
(For other pack size from Sl. No. 11 to 15 of Export Products, the quantity of import item CLOBETASOL PROPIONATE USP (MICRONIZED) will be worked out on pro rata basis.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	186 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00129541AM22
RA File Number	03AA04033537 AM22
Licence No and Date	0311005080/02/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	187 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00129686AM22
RA File Number	06AA04003603 AM22
Licence No and Date	0611000533/02/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	188 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	INDOCO REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022

HQ File Number	HQRNORM APPLY 00130667AM22
RA File Number	03AA04041463 AM22
Licence No and Date	0311005091/04/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	189 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	DORF-KETAL CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00130670AM22
RA File Number	03AA04035632 AM22
Licence No and Date	0311005092/04/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following documents / information from the firm :	
i. Production / Consumption data for use of Heptone duly certified by GST. ii Recovery of Heptone in the process of working.	

Case No.	190 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	HARMAN FINOCHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00164102AM22
RA File Number	03AA04065031 AM22
Licence No and Date	0311006216/17/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	191 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00164145AM22

RA File Number	34AA04006527 AM22
Licence No and Date	3411000984/17/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. End use of export product. ii. Complete chemistry, molecular weight, percentage yield. iii. Stoichiometric balance on molar basis to arrive the quantity of raw material asked for. iv. Production / Consumption data for last two years duly certified by GST.	

Case No.	192 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00164975AM22
RA File Number	34AA04006491 AM22
Licence No and Date	3411000985/18/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. End use of export product. ii. Complete chemistry, molecular weight, percentage yield. iii. Stoichiometric balance on molar basis to arrive the quantity of raw material asked for. iv. Production / Consumption data for last two years duly certified by GST.	

Case No.	193 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ANTILA LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00165364AM22
RA File Number	08AA04018980 AM22
Licence No and Date	0811002348/18/08/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	194 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00165403AM22
RA File Number	05AA04062260 AM22
Licence No and Date	0511004178/18/08/2021
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	195 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	RAJASTHAN ANTIBIOTICS LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00165816AM22
RA File Number	05AA04070414 AM22
Licence No and Date	0511004197/18/08/2021
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	196 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	MANGALAM ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00169050AM22
RA File Number	03AA04027384 AM22
Licence No and Date	0311006375/23/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	197 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	LITMUS ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00169051AM22
RA File Number	03AA04044240 AM22

Licence No and Date	0311006376/23/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Complete chemical reactions with molecular and structural formula and molecular weights alongwith stage wise percentage yields on molar basis. ii. Complete technical details as per Annexure to Appendix 4E for chemical products. iii. Stoichiometric balance between import and export on molar basis. iv. Details of indigenous input with quantity. v Production / Consumption data duly certified by GST for the year 2018-19, 2019-20 and 2020-21.	

Case No.	198 / NC/3/MEET/Jun/202223/5			
Case Status	Case Approved			
Party Name	HONOUR LAB LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022			
HQ File Number	HQRNORM APPLY 00168774AM22			
RA File Number	09AA04010336 AM22			
Licence No and Date	0911001387/23/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
EMPAGLIFLOZIN	1 kg	1	(3R,4S,5S,6R)-3,4,5-Trihydroxy-6-(Hydroxymethyl) tetrahydro-2H-pyran-2-one	0.42 kg
		2	S)-3-(4-(5-bromo-2-chlorobenzyl)phenoxy) tetrahydrofuran	1.33 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	199 / NC/3/MEET/Jun/202223/5
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Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00168909AM22
RA File Number	31AA04024928 AM22
Licence No and Date	3111000540/23/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	200 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00169946AM22
RA File Number	03AA04066953 AM22
Licence No and Date	0311006419/25/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Yield is low, that is, 81%. Please furnish Production / Consumption data for last two years duly certified by GST.	

Case No.	201 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SI GROUP - INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00170117AM22
RA File Number	03AA04063156 AM22
Licence No and Date	0311006435/25/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	202 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00170350AM22
RA File Number	03AA04069090 AM22
Licence No and Date	0311006443/25/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	203 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00170357AM22
RA File Number	03AA04069088 AM22
Licence No and Date	0311006444/25/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	204 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00170502AM22
RA File Number	08AA04022482 AM22
Licence No and Date	0811002393/25/08/2021
Norms Committee Decision:	
The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	205 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	ZYDUS LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00171310AM22
RA File Number	08AA04022255 AM22
Licence No and Date	0811002414/26/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	CLINDAMYCIN PHOSPHATE AND BENZOYL PEROXIDE GEL 1.2 PERCENT / 5 PERCENT, 45GM((EACH GRAM CONTAIN CLINDAMYCIN PHOSPHATE USP EQUIVALENT CLINDAMYCIN 10 MG) (ACTIVE INGREDIENT: CLINDAMYCIN PHOSPHATE USP EQUIVALENT TO CLINDAMYCIN - NET WT. 71.988 KGS.))	159974 Number	1	CLINDAMYCIN PHOSPHATE USP	88.114 kg
2	CLINDAMYCIN PHOSPHATE TOPICAL SOLUTION USP 1 PERCENT, 30ML((EACH ML CONTAIN CLINDAMYCIN PHOSPHATE USP EQUIVALENT CLINDAMYCIN 10 MG) (ACTIVE INGREDIENT: CLINDAMYCIN PHOSPHATE USP EQUIVALENT TO CLINDAMYCIN - NET WT. 37.496 KGS.))	124988 Number	2	CLINDAMYCIN PHOSPHATE USP	45.896 kg
			3	BOTTLE 1OZ ROUND WHITE OPAQU HDPE JERHEL PT	Relevant as per packing policy
			4	CLOSURE 24MM WHITE PP SG75 MOLDRITE	Relevant as per packing policy
			5	CLOSURE 24MM WHITE STEP UP & APP DAB O MATIC	Relevant as per packing policy
3	CLINDAMYCIN PHOSPHATE TOPICAL SOLUTION USP 1 PERCENT, 60ML((EACH ML CONTAIN CLINDAMYCIN PHOSPHATE USP EQUIVALENT CLINDAMYCIN 10 MG) (ACTIVE INGREDIENT: CLINDAMYCIN PHOSPHATE USP EQUIVALENT TO CLINDAMYCIN - NET WT. 29.999 KGS.))	49998 Number	6	CLINDAMYCIN PHOSPHATE USP	36.719 kg
			7	BOTTLE 2OZ ROUN WHITE OPAQUE HDPE JERHEL PT	Relevant as per packing policy
			8	CLOSURE 24MM WHITE PP SG75 MOLDRITE	Relevant as per packing policy
			9	CLOSURE 24MM WHITE STEP UP & APP DAB O MATIC	Relevant as per packing policy

					policy
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RA concerned may take further necessary action as per above decision of NC.

Case No.	206 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00171413AM22
RA File Number	50AA04002705 AM22
Licence No and Date	0311006477/26/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Yield is low, that is, 81%. Please furnish Production / Consumption data for last two years duly certified by GST.	

Case No.	207 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	HARMONY ORGANICS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00171602AM22
RA File Number	31AA04024595 AM22
Licence No and Date	3111000549/26/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	208 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	BALAJI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00171241AM22
RA File Number	31AA04025740 AM22
Licence No and	3111000548/26/08/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. COA of Export Item with percentage purity.	

Case No.	209 / NC/3/MEET/Jun/202223/5													
Case Status	Case Approved													
Party Name	SUPREET CHEMICALS PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022													
HQ File Number	HQRNORM APPLY 00172393AM22													
RA File Number	52AA04014297 AM22													
Licence No and Date	5211001238/27/08/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>5-NITRO-2-AMINO PHENOL or 2APN BASE (Purity NLT 99%)</td><td>1 kg</td><td>1</td><td>5 NITRO 2 AMINO PHENOL or 2 AMINO 5 NITRO PHENOL (Purity NMT 90%)</td><td>1.10 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	5-NITRO-2-AMINO PHENOL or 2APN BASE (Purity NLT 99%)	1 kg	1	5 NITRO 2 AMINO PHENOL or 2 AMINO 5 NITRO PHENOL (Purity NMT 90%)	1.10 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
5-NITRO-2-AMINO PHENOL or 2APN BASE (Purity NLT 99%)	1 kg	1	5 NITRO 2 AMINO PHENOL or 2 AMINO 5 NITRO PHENOL (Purity NMT 90%)	1.10 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	210 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	OSMED FORMULATIONS PVT. LTD.,
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00172452AM22
RA File Number	56AA04003575 AM22
Licence No and Date	5611000465/27/08/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	211 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	IPCA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00172940AM22
RA File Number	03AA04051423 AM22
Licence No and Date	0311006518/28/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Technical Literature in support of low yields in all steps. ii. Molar requirement of Furfurylamine in the reaction with justification. iii Material balance for entire process.	

Case No.	212 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	SRIAM LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00173574AM22
RA File Number	09AA04010955 AM22
Licence No and Date	0911001455/30/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	213 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	BALAJI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00173361AM22
RA File Number	31AA04025739 AM22
Licence No and Date	3111000553/30/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
AMINO ETHYL ETHANOL AMINE (ORGANIC CHEMICAL)	1 kg	1	MONO ETHANOL AMINE	1.173 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	214 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	DR.REDDY'S LABORATORIES LTD
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00173524AM22
RA File Number	09AA04010645 AM22
Licence No and Date	0911001444/30/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Ibuprofen 400mg and Paracetamol 325mg Powder for Oral Solution (Ibuclin Express) Pack Size :6's	1 Number	1	Ibuprofen Sodium Dihydrate	517.12 mg
2	Ibuprofen 400mg and Paracetamol 325mg Powder for Oral Solution (Ibuclin Express) Pack Size :9's	1 Number	2	Ibuprofen Sodium Dihydrate	517.12 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	215 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	BHARAT PARENTERALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00175489AM22
RA File Number	34AA04006862 AM22
Licence No and Date	3411001052/02/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	216 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00175833AM22
RA File Number	34AA04005756 AM22
Licence No and Date	3411001056/02/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.
1	Clobetasol Propionate Cream(Clobetasol Propionate Cream USP 0.05 percentage 15 gm net content of active ingredients 375.00gm.)	1 Number
2	Clobetasol Propionate Cream(Clobetasol Propionate Cream USP 0.05 percentage 30 gm net content of active ingredients 1200.00 gm.)	1 Number
3	Clobetasol Propionate Cream(Clobetasol Propionate Cream USP 0.05 percentage 45 gm net content of active ingredients 1800.00 gm.)	1 Number
4	Clobetasol Propionate Cream(Clobetasol Propionate Cream USP 0.05 percentage 60 gm net content of active ingredients 2850.00 gm.)	1 Number
5	Clobetasol Propionate Topical Solution(Clobetasol Propionate Topical Solution USP 0.05 percentage 25ml net content of active ingredients 362.50 gm.)	1 Number

6	Clobetasol Propionate Topical Solution(Clobetasol Propionate Topical Solution USP 0.05 percentage 50 ml net content of active ingredients 1250.00 gm.)	1 Number
7	Clobetasol Propionate Topical Shampoo(Clobetasol Propionate Shampoo, 0.05 percentage 118 ml net content of active ingredients 5310.00 gm.)	1 Number
8	Clobetasol Propionate Spray(Clobetasol Propionate Spray, 0.05 percentage 59 ml net content of active ingredients 383.50 gm.)	1 Number
9	Clobetasol Propionate Spray(Clobetasol Propionate Spray, 0.05 percentage 125 ml net content of active ingredients 747.50 gm.)	1 Number

Import Item

Import Item	Qty.
CLOBETASOL PROPIONATE USP (MICRONIZED)	0.051 gram/ 100 gram pack
(For other pack size from Sl. No. 1 to 4 of Export Products, the quantity of import item CLOBETASOL PROPIONATE USP (MICRONIZED) will be worked out on pro rata basis.	

Import Item	Qty.
CLOBETASOL PROPIONATE USP (MICRONIZED)	0.051 gram/ 100 ml
(For other pack size from Sl. No. 5 to 9 of Export Products, the quantity of import item CLOBETASOL PROPIONATE USP (MICRONIZED) will be worked out on pro rata basis.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	217 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00175852AM22
RA File Number	34AA04006370 AM22
Licence No and Date	3411000952/02/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
Commercial value of Co-Product Acetone in September to December 2021 with documentary	

Case No.	218 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	UNIMAX CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM APPLY 00176177AM22
RA File Number	03AA04077623 AM22
Licence No and Date	0311006660/03/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	219 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001475AM23
RA File Number	08AA04022429 AM22
Licence No and Date	0811002501/06/09/2021
Norms Committee Decision:	

The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending **Personal Hearing** before Norms Committee to explain its case

Case No.	220 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001473AM23
RA File Number	08AA04029213 AM22
Licence No and Date	0811002696/27/09/2021
Norms Committee Decision:	
The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	221 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001209AM23
RA File Number	08AA04033169 AM22
Licence No and Date	0811002929/20/10/2021
Norms Committee Decision:	
The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	222 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00001474AM23
RA File Number	08AA04033170 AM22
Licence No and Date	0811002920/20/10/2021
Norms Committee Decision:	
The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	223 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000529AM23
RA File Number	08AA04033768 AM22
Licence No and Date	0811002982/26/10/2021
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	224 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000528AM23
RA File Number	08AA04034748 AM22
Licence No and Date	0811003137/15/11/2021
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	225 / NC/3/MEET/Jun/202223/5
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022
HQ File Number	HQRNORM REVIW00000530AM23
RA File Number	08AA04034735 AM22
Licence No and Date	0811003139/15/11/2021
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and as requested by the firm, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case	

Case No.	226 / NC/3/MEET/Jun/202223/5
Case Status	Case Approved
Party Name	GODAVARI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jun/ 202223/ 5 and 08/07/2022

HQ File Number	HQRNORM APPLY 00325261AM22
RA File Number	09AX04000086 AM22
Licence No and Date	0911002342/20/01/2022

Norms Committee Decision:

Shri Mohit Jaju, Director attended the Personal Hearing and explained its case. The Committee after deliberation decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CIPROFLOXACIN HCL / BASE(CIPROFLOXACIN HCL / BASE)	1 kg	1	ETHYL 3-CYCLOPROPYLAMINO-2-(2,4-DICHLORO-5-FLUOROBENZOYL) ACRYLATE	1.24 kg
		2	CAUSTIC SODA FLAKES	0.35 kg
		3	TOLUENE	0.123 kg
		4	ANHYDROUS PIPERAZINE	0.39 kg
		5	METHANOL	1.00 kg

Note: Regarding removal of condition of Appendix 4J, the firm may approach RA.

RA concerned may take further necessary action as per above decision of NC.